

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

11.

C.P.(CAA)/226(MB)2023

IN

C.A.(CAA)/60(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.07.2024**

NAME OF THE PARTIES: Ayodhya Gorakhpur Sms Tolls
Private Limited

SECTION: 230-232 OF THE COMPANIES ACT, 2013.

ORDER

1. CA Nitin Gutke i/b ZADN & Associates, Ld. Authorised Representative on behalf of the Petitioner Companies present. Mr. Tushar Wagh, Ld. Authorised Representative on behalf of the RD (WR) Regional Director, MCA present through VC.
2. Ld. Authorised Representative appearing on behalf of the RD submits that standard observations are made in the matter and there is no need for filing any supplementary report and there is no objection for approval of the scheme.
3. Heard. **Reserved for Orders.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)